

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. (IB)-180(PB)/2017

IN THE MATTER OF:

M/s. Energo Engineering Projects Ltd.

.....Petitioner

v.

M/s. HMC Engineering Projects Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 27.07.2017

Coram:

R. VARADHARAJAN

HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN

Hon'ble Member (TECHNICAL)

For the Petitioner(s) :

For the Respondent(s) : Mr. Krishnendu Dutta, Mr. Milan Singh Negi, Mr. Kunal Godwani & Ms. Varsha Banerjee Advocates

ORDER

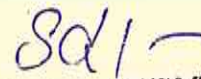
Learned counsel for the Corporate Debtor represents that reply has already been filed and the copies of the same has also been served on the petitioner's counsel.

Since the Corporate Debtor named in this petition is one and the same as that named in C.P. No. (IB)-130(PB)/2017 this petition,

to be heard along with the C.P. No. (IB)-130(PB)/2017 on 02.08.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

27.07.2017

Vineet